

Vivekananda Institute of Professional Studies



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VIPS INTERNATIONAL MOOT COURT COMPETITION (ONLINE), 2022 IN THE MEMORY OF DR. DEEPTI KOHLI

10-13 February, 2022









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ABOUT DR. DEEPTI KOHLI

Dr. Deepti Kohli was an Associate Professor and Convener, Moot Court Committee at VSLLS, VIPS. She was known amongst students as a passionate and dedicated mentor for mooters. Many students brought laurels to the institute by winning moot competitions under her able guidance. She inculcated moot culture into the academic atmosphere of VSLLS, VIPS. She, as the convener introduced a variety of moot activities and helped organised training sessions to imbibe the necessary skill in the students of the institution. Unfortunately, we lost this gem in the second wave of COVID 19 in May 2021.

Dr. Deepti Kohi's contribution to the institution can never be overstated and we seek to honour her memory through the success of this competition. The present edition of VIPS International Moot Competition, 2022 is a tribute offered by all alumni and students and the entire VIPS family to Dr Deepti Kohli.

May legacy of moot encouraged by Dr Deepti Kohli remain forever!

MESSAGE FROM THE CHAIRMAN, VIPS



The World today comprises nations and states working together and progressing in solitude. With the advent of technology, boundaries have become meaningless and solidarity has become a prime agenda for all pioneers and incidents of the globe affecting all. We here at Vivekananda Institute of Professional Studies (VIPS), Delhi strive to create such pioneers of legal profession who understand these developments as well as answer the various legal dilemmas arising out of such developments, thereby meeting the demands of our great nation. We believe in developing holistic skill sets in all our students and for them to be effectively prepared to take on any practical challenge which is posed to them. VIPS, at present being one of India's leading educational institutions guaranteeing excellence in education to students from across India for more than seventeen years, was established with the objective of being the global leader of excellence in legal education through a combination of passion and compassion to mould students into lawyers capable of affecting social, economic and political development by fortifying the legal system. We strive to achieve this goal, which has continued since the advent of our fine institution, and has become extremely pertinent in today's scenario given the pace at which the law is evolving. As the Chairman of VIPS, Delhi, I take this opportunity to invite your esteemed University/Institute/College to be part of our VIPS International Moot Court Competition (Online), 2022 – In the memory of Dr. Deepti Kohli and take away the same values and skills that transform lawyers into agents of social change.

Dr. S.C Vats

Chairman,

VIPS, Delhi

MESSAGE FROM THE CHAIRPERSON



I welcome you all to the VIPS International Moot Court Competition (Online), 2022 in the memory of Dr. Deepti Kohli.

Continuing its incessant march of excellence and in keeping with the highest traditions of mooting and with its avowed objectives of focusing on "Man making, character building and Nation Building", VIPS assures you all that it will le leave 'no stone' & 'no tone' unturned to make your stay and academically rewarding.

The VIPS International Moot Court Competition (Online) 2022 in the memory of Dr. Deepti Kohli is an honest and humble endeavor on our part to demolish the walls and build the bridges in order to make surroundings around us more safe and secure.

I wish you all an exciting and rewarding mooting experience.

Prof. (Dr.) R. Venkata Rao

Chairperson VSLLS & VSES, VIPS

MESSAGE FROM THE DEAN



Vivekananda School of Law and Legal Studies (VSLLS), VIPS follows Swami Vivekananda policy of "Man making, Character building, and Nation building". It recognises that India needs to staff its legal services with the goal of making it efficient and fully equipped to deliver in the changing scenario and increased expectations. VSLLS delves upon its expertise of the faculty members who have expertise in various areas of national and international law: trade, intellectual property, corporate, family, constitution and civil and criminal procedure to achieve this. The faculty strives to develop conceptual clarity and insist upon creation of research aptitude and critical approach amongst students to prepare them for challenges. VSLLS ensures all round development by organising activities such as moot courts, alternative dispute resolutions mechanisms, research, legal aid, debates. VSLLS also has collaborations with University of New Hampshire- Franklin Pierce Centre, Concord, United States and National Law India University Bangalore to provide exposure to students at international and national levels. Thus, VSLLS is progressing and marching towards perfection consistently.

This edition is dedicated to Dr Deepti Kohli, Convener, Moot Court Committee, VSLLS, whose contribution is unparalleled towards the law school. This is a tribute to her and a promise that the legacy which she started will always remain.



Prof. (Dr.) Rashmi SalpekarDean, VSLLS, VIPS

MESSAGES FROM THE ORGANISING COMMITTEE



FACULTY CONVENER

Earlier 'moot court' or 'mooting' was considered as the extra- curricular activity but now it has become part of the syllabus of universities, colleges and institutions. It provides a platform to the law students for developing and refining their advocacy skills. They learn how to research, analyze and argue on the relevant facts of formulated moot propositions. Thus, Moot competition exposes the holistic development of students as it helps them not only in their academic front but also in the practical training of the legal profession.

Advocate's Legion, Moot court committee, VSLLS, VIPS has been organizing various competitions like mock trial, bail argument, memorial writing, judgment writing and moot competitions on various subjects like Intellectual Property Rights, International Law, Media Law, Refugee Law, Environmental law, Criminal law and Civil Law under the guidance and convenership of our respected Faculty member, Dr. Deepti Kohli.

With the same spirit, I welcome all the participants and wish them GOOD LUCK.

Dr. Sushila Sharma

Faculty Convener, Advocates' Legion

VSLLS, VIPS





FACULTY CO- CONVENER

As Justice Oliver Wendell Holmes famously remarked that "[t]he life of law has not been logic; it has been experience." The Importance for simulation in legal education can hardly be overemphasized. The Moot Court experience is unlike any other in Law School. Learning outcome from moot, hones all the skills necessary to become an excellent lawyer in today's competitive world. *Advocates' Legion*, The Moot Committee of VSLLS has been successfully organising various moot court competitions under the able and immaculate leadership of Late Dr. Deepti Kohli till last year. We were struck with a bolt from the blue when destiny snatched her untimely, earlier this year. To pay tribute, *Advocates' Legion* and the Centre for International Law and Relations are coming together to organize this event. I am sure this will be a great learning experience for all participants. I wish them best luck!

Dr Navjeet Sidhu Kundal

Co-Convener, VIPS International Moot Court Competition & Convener, Centre for International Law and Relations, VSLLS, VIPS



STUDENT CONVENER

Moot is like an umbrella for an individual that helps in building researching, writing and oral advocacy skills. Moreover, mooting helps in enhancing the practical and application knowledge of an individual.

Moot is just a replica of a real court experience, where legal proceedings and trials take place and the practice of such competition helps groom a student as a good lawyer.

I, on behalf of *Advocates' Legion*, Moot Court Committee of VSLLS, VIPS organizing committee would like to welcome you to the VIPS International Moot Court Competition (Online) 2022, in the memory of Dr. Deepti Kohli and wishing all the team's good luck for the competition!

Simrat Kaur Sareen

Student Convener, *Advocates' legion* VSLLS, VIPS



ORGANISING COMMITTEE

Sr. No.	Faculty Members	Students
1.	Mr. Aaditya Vikram Sharma	Ms. Simrat Kaur
2.	Mr.Prakash	Mr. Dhruv Tandon
3.	Ms. Ravneet Sandhu	Mr. Pratham Sharma
4.	Ms. Anchal Mittal	Ms. Janhvi Nautiyal
5.	Ms. Samriti	Mr. Aadhaar Gaur
6.	Ms. Bhavya Gupta	Ms. Vipranshi
7.	Mr. Aash Mohammad	Ms. Lavanya Chopra
8.	Dr. Tushita Gaur	Ms. Nikita Sethi
9.	Ms. Sakshi Gupta	Mr. Nehal Kharyal
10.	Ms. Priya Bhatnagar	Ms. Prableen
11.	Ms. Lovleen Sharma	Ms. Nitya Prabhakar

Dr. Sushila Sharma (Faculty Convener)

Dr. Navjeet Sidhu Kundal (Faculty Co-Convener)

OFFICIAL SCHEDULE

Event	<u>Date</u>
Commencement of Online Registration	9th September, 2021
Online Registration closes	30th November, 2021 by 11:59 p.m. (IST)
Release of Moot Problem	13th September, 2021
Clarification for the Moot Problems	9th January, 2022 by 11:59 p.m. (IST)
Last date for submission of soft copy of memorial	31st January 2022 by 11:59 p.m. (IST)
Draw of Lots	7th February, 2022
Preliminary Round	10th February, 2022
Quarter Finals Round	11th February, 2022
Semi Finals	12th February,2022
Final and Valedictory Ceremony	13th February,2022

VIVEKANANDA INSTITUTE OF PROFESSIONAL STUDIES

INVITATION LETTER

To,

The Vice Chancellor/ Dean/Registrar/ Head of the Department

Subject- Invitation for the VIPS International Moot Court Competition (Online), 2022 in the memory of Dr. Deepti Kohli from 10th – 13th February, 2022

Vivekananda School of Law and Legal Studies (VSLLS), Vivekananda Institute of Professional Studies, announces its paramount event, VIPS International Moot Court Competition (Online), 2022 in the memory of Dr. Deepti Kohli from 10th to 13th February, 2022.

The present edition of VIPS International Moot Competition, 2022 is a tribute offered by all alumni and students and the entire VIPS family to Dr Deepti Kohli.

The moot court problem covers areas like Public International Law, International Water Law, Human Rights Law, mainly covering Sovereign rights over natural resources and such other contemporary issues.

Advocates' Legion, Moot Court Society of Vivekananda School of Law and Legal Studies, has been organizing various events of national and international significance related to Intellectual property rights, Media Law, Space Law etc. to provide a platform to the students to imbibe the pragmatic aspects of law and this moot court is one of such attempts to create a simulated atmosphere for the law students to customize them with the intricacies and expediencies of law. Following the same league, for the VIPS International Moot Court Competition (Online), 2022 in the memory of Dr. Deepti Kohli, we are inviting your esteemed University/Institute/College to participate in the competition. We would be glad to receive a positive response about your participation through registration https://docs.google.com/forms/d/1kXrayr48vEyG6aTmUPizKuZRQnIYOyWXtqh8xpYqZpY/e dit so that together we can give our students a platform to hone their mooting skills. A copy of detailed rules and regulations is attached herewith. The last date of registration is 30th November, 2021 by 11:59 p.m. (IST)

We are also glad to announce that the Indian Society of International Law (ISIL) is our research partner We are also proud to announce EBC/SCC Online as our Knowledge Partner and Latest Laws as our Online Media Partner.

With Warm regards,

Prof. (Dr.) Rashmi Salpekar,

Dean, VSLLS,

Vivekananda Institute of Professional Studies

VIPS INTERNATIONAL MOOT COURT COMPETITION (ONLINE), 2022 IN THE MEMORY OF DR. DEEPTI KOHLI

GENERAL RULES AND REGULATIONS

1. **DEFINITIONS**

- "Administrators" means the Advocates' Legion or any other person(s) appointed to administer the competition by the Advocates' Legion.
- "Advocates' Legion" means, Moot Court Committee, Vivekananda School of Law and Legal Studies, of Vivekananda Institute of Professional Studies (VIPS, Delhi)
- "Competition" means, the "VIPS International Moot Court Competition (Online), 2022 in the memory of Dr. Deepti Kohli"
- "Moot Proposition of the Competition" means the official proposition of the competition which includes all clarifications or corrections notified by Advocates' Legion.
- "Judge" means, any person appointed to evaluate a participant's oral pleadings.
- "Written submission" means the written pleadings of each participating team, written and submitted in accordance with the rules of VIPS International Moot Court Competition (Online), 2022 in the memory of Dr. Deepti Kohli.
- "Problem Clarifications" means, clarifications of the Moot Proposition of the Competition as published by the Administrators on the official website.
- "Competition Rules" means, all the rules contained herein and any other supplementary rules officially notified by the administrators.
- "Participants" means, student representatives from eligible colleges recognized by the Administrators who compete in the competition.

2. INTERPRETATION

The decision of the Administrators regarding the application and interpretation of Competition rules shall be conclusive and final for the purposes of solving any discrepancies or disputes before, during or after the Competition.

3. PARTICIPATION AND ELIGIBILITY

- The Competition is open to all bona fide regular <u>students enrolled in any Law Course</u> (<u>LL.B/LL.M</u>) or its (equivalent international) <u>programme</u> in any University or Institute within or outside India recognized by the Bar Council or State Government or Central Government as the case may be. Each team shall comprise <u>a minimum of two members i.e two speakers and a maximum of three members i.e. two speakers and one researcher.</u> Thus, each team shall be composed of <u>two speakers (Compulsory) and a researcher (if any)</u>. **A maximum of two teams are allowed to participate in the competition from one college/institute/university.** The composition of the team shall not be changed once a team has registered under any circumstances whatsoever.
- Changes in the aforementioned designations shall not be made without a request by the responsible Faculty in Charge or Head of the Institution or Department of the Team seeking such change, as the case may be.
- The discretion to allow or disallow such change shall solely rest with the Administrators depending upon the reasonability of the cause shown, stage of the Competition and compliance with the aforementioned rules.

4. REGISTRATION

Interested teams are required to register by filling the registration form through this link

https://docs.google.com/forms/d/1kXrayr48vEyG6aTmUPizKuZRQnIYOyWXtqh8 xpYqZpY/edit latest by 30th November, 2021 by 11:59 p.m. (IST)

Registration Fee: Rs 3,500/- for each participating team consisting of 2-3 members, to be submitted through online transaction by 30th November, 2021 by 11:59 p.m. (IST)

The Bank details for NEFT are as follows:

NAME: VIVEKANANDA INSTITUTE OF PROFESSIONAL STUDIES

BANK: AXIS BANK LTD. BRANCH: LOK VIHAR

ACCOUNT NO.: 910010004295801 IFSC CODE: UTIB0000588

- The registered teams are required to attach the screen-shot of the online transaction in the google form itself. **However, the fee once paid is non-refundable**.
- The receipt of Screen-shot of the payment to the aforementioned bank details shall only confirm the participation of a team in the competition. An acknowledgment of the receipt of required documents shall be mailed to the respective Team Members and concerned Faculty along with Team Code Number.
- No Objection Certificate from the college/institution/university is a mandatory requirement for all teams to be fulfilled to complete the registration. It has to be submitted by the last date of registration.
- Communication with any one of the Team Members shall be deemed to be communication to the entire team for the purposes of this Competition.

5. CLARIFICATIONS TO THE MOOT PROBLEM

• Teams may request for clarifications (if any) in the Moot Proposition of the Competition via email with the subject "Clarifications- VIPS International Moot Court Competition (Online), 2022 to wipsinternationalmoot@vips.edu by 9th January, 2022 by 11:59 p.m. (IST). After this no more clarifications shall be entertained and the clarifications shall be published on the official website soon thereafter.

No clarifications relating to the Moot Proposition of the Competition shall be entertained after the aforementioned date.

6. WRITTEN SUBMISSION

- Each team is required to prepare a Written Submission for both the Petitioner/Appellant (as the case may be) and Respondent. The Written submission shall consist of the following mandatory contents:
- 1. Cover Page (**Blue** for Petitioner/Appellant, **Red** for Respondent)
- i. Name of the Court
- ii. Petition/Appeal Number (if any)

- iii. Name of both the Parties
- iv. Cause Title
- v. Written Submission for Petitioner/Appellant or Respondent
- vi. Team Code in **bold** on **top right corner**
- 2. Table of Contents
- 3. Index of Authorities
- 4. Statement of Jurisdiction
- 5. Statement of Facts
- 6. Statement of Issues
- 7. Legal Pleadings
- 8. Prayer

The Written Submission should not exceed the maximum limit of **25 Pages** (excluding Cover Page and Table of Contents) and should conform to the following specifications-

- Font type: Times New Roman Font size:12
- Line spacing: 1.5 Body of text:

Justified

• Margin: at least 1 inch from all sides

Teams shall follow a uniform style of citation (preferably the Bluebook Method of Citation-20th/ 21stedition) throughout their Written Submissions. Footnotes must conform to the following specifications-

• Font type: Times New Roman

• Font size: 10

• Line spacing: 1

• Body of text: Justified

Submission Guidelines:

- All teams shall send the soft copy of the Written Submission for each side in PDF format via electronic mail with the file name "TC No. Petitioner/Respondent", on or before 31st

 January 2022 by 11:59 p.m. (IST) to vipsinternationalmoot@vips.edu
- Each day of delay shall result in a deduction of 3 marks, with the <u>first deduction being</u> made on 1st February, 2022- at 00:00 A.M. (IST)

Evaluation Criteria:

Sr. No	Criteria	Marks allotted (50)
1.	Legal Reasoning and Argumentation	10
2.	Articulation of Facts	10
3.	Use of Authorities and Compliance with Rules and Specifications	15
4.	Presentation	15

7. ORAL ROUNDS

- The Competition shall consist of the following Rounds:
- I. The Preliminary Rounds;
- II. The Quarter Finals;
- III. The Semi Finals; and
- IV. The Final

*Please Note: Each team shall argue once from each side in the Preliminary Round.

- 7.1 Researcher's Test: The test shall be conducted only for the researcher of each team to test the aptitude and knowledge of the researcher prior to the Preliminary rounds. Best Researcher will be decided on the basis of the individual scores of the participant in the Researcher's test and it will have no bearing on the scores for the Speakers or the team members.
- **7.2** Researcher's test will be conducted on 29th and 30th January, 2022. The teams will be intimated about the test via email.
- <u>7.3</u> Before the beginning of the oral rounds of any team, the Speakers of the team shall inform the moderator regarding the allocation of time between themselves and the time reserved for rebuttal. Once informed, the timings shall not be changed.
- <u>7.4</u> If any speaker speaks for more than the time reserved for him/her, the extra time used by such speaker shall be deducted from the time allotted to the second speaker of that team.
- 7.5 In case any team fails to appear in an oral round, the round shall be conducted *ex-parte*.

Preliminary Rounds:

- **7.1.1** The preliminary round shall be conducted through video-conferencing, via the platform Zoom as the case may be. The meeting Id and password will be informed and shared with the teams through email.
- **7.1.2** Each team shall argue once from each side on the same day according to the Draw of Lots which shall be notified to the teams shortly after the Opening Ceremony along with Exchange of Memorials.
- <u>7.1.3</u> There shall be two slots for the Preliminary Rounds. Each team shall argue once in each slot from different sides as per the draw of lots.
- **7.1.4** Each team shall strictly get a total time of **30 minutes** to argue subject to a minimum of 10 minutes for each speaker and maximum 3 minutes for the Rebuttals and 1 minute of surrebuttal is permitted.
- <u>7.1.5</u> At the beginning of the preliminary rounds, the teams shall specify the time distribution for their rebuttals of each speaker to the moderator. The rebuttal round proceeding shall be initiated once the moderator informs the team about the commencement of the time limit.

- <u>7.1.6</u> The commencement of the sur-rebuttal round shall be informed to the teams by the moderator and the procedure will be the same as that of the rebuttal round.
- 7.1.7 Only after being allowed by the moderator a speaker shall unmute his/her mic.

Quarter Finals:

- <u>7.2.1</u> The Quarter final round shall be conducted through video-conferencing, via the platform Zoom. The meeting Id and password will be informed and shared after the preliminary rounds to the teams through email.
- 7.2.2 8 teams with two-wins shall proceed to the Quarter-Finals.
- 7.2.3 In case more than 8 teams qualify by way of two-wins, the top 8 teams with highest cumulative scores in both the slots of Preliminary Round combined (out of all the teams with two wins), shall proceed to this round.
- 7.2.4 In case less than 8 teams qualify by way of two-wins, the remaining teams shall be chosen on the basis of their cumulative scores in both the slots of the Preliminary Round combined.
- <u>7.2.5</u> In case of a tie in scores calculated as per Rules, the team with higher score in the Written Submission (Memorials) shall proceed to this round.
- <u>7.2.6</u> Each team shall strictly get a total time of **30 minutes** to argue subject to a minimum of 10 minutes per speaker and 3 minutes for the Rebuttals and 1 minute of sur-rebuttal is permitted.
- <u>7.2.7</u> A time-extension for a maximum of 2 minutes may be granted to each team at the discretion of the Judge which shall include sur-rebuttal in the case of Respondent if sought for.
- 7.2.8 At the beginning of the quarter final round the teams shall specify the time distribution for each speaker and for rebuttal to the moderator. The rebuttal round proceeding shall be initiated once the moderator informs the team about the commencement of the time limit.
- <u>7.2.9</u> The commencement of the sur-rebuttal round shall be informed to the teams by the moderator and the procedure will be the same as that of the rebuttal round.
- **7.2.10** Only after being allowed by the moderator a speaker shall unmute his/her mic.

Semi-Finals:

7.3.1 The Quarter final round shall be conducted through video-conferencing, via the

platform Zoom. The meeting Id and password will be informed to the teams through email.

- <u>7.3.2</u> The winning team of each round shall proceed to the Semi-Finals. In case of a tie, the team with a higher score in Written Submission shall qualify.
- <u>7.3.3</u> Each team shall get a total time of **40 minutes** to argue subject to a minimum of 15 minutes per speaker including maximum 5 minutes for the Rebuttals, if permitted.
- **7.3.4** Rebuttals shall only be permitted to the Petitioner/Appellant and in no circumstance whatsoever, shall the Respondent be allowed to spare any separate time for Rebuttal.
- <u>7.3.5</u> A time-extension for a maximum of 2 minutes may be granted to each team at the discretion of the Judge which shall include sur-rebuttal in the case of Respondent if sought for.

Finals:

- <u>7.4.1</u> The Final round shall be conducted through video-conferencing, via the platform Zoom. The meeting Id and password will be informed to the teams through email.
- <u>7.4.2</u> The winning team of each round shall proceed to the Finals. In case of a tie, the team with a higher score in Written Submission shall qualify.
- <u>7.4.3</u> Each team shall get a total time of **50 minutes** to argue subject to a minimum of 20 minutes per speaker including maximum 5 minutes for the Rebuttals, if permitted.
- <u>7.4.4</u> Rebuttals shall only be permitted to the Petitioner/Appellant and in no circumstance whatsoever, shall the Respondent be allowed to spare any separate time for Rebuttal.
- <u>7.4.5</u> A time-extension for a maximum of 5 minutes may be granted to each team at the discretion of the Judge which shall include sur-rebuttal in the case of Respondent if sought for.

HOVOCHTES LEGION

Evaluation Criteria:

Sr. No	Criteria	Marks Allotted (50)
1.	Legal Reasoning and Argumentation	10
2.	Advocacy Skills and Responsiveness	10
3.	Interpretation and Articulation of Facts	20
4.	Use of Authorities	5
5.	Time Management and Demeanour	5

8. AWARDS

- 1. **Best Team INR 15,000**/-along with E-Certificates
- 2. **Runners up INR 7,500/-** along with E-Certificates
- 3. **Best Speaker INR 3,000/-**along with E-Certificates
- 4. **Best Researcher INR 3,000/-**along with E-Certificates
- 5. **Best Memorial INR 3,000/-** along with E-Certificates

——ADVOCATES LEGION

**Please note the Best Researcher will be decided on the basis of the individual scores of the participant in the Researcher's test that will be conducted by the Organising Committee. The Researcher's test will have no bearing on the scores for the Speakers.

- One month access to SCC Online Web Edition to all participants
- One-hour Online training session on SCC Online for all participants
- One-year complimentary subscription to EBC Learning
- One-year complimentary subscription to SCC Online Web edition to the winning team
- Live Blogging of the moot by SCC Online Blog

9. <u>MISCELLANEOUS:</u>

The teams may contact the following regarding any query related to the event-

Dr. Sushila Sharma

Faculty Convener

Email id- vipsinternationalmoot@vips.edu

Dr. Navjeet Sidhu Kundal

Faculty Co-Convener

Ms. Simrat Kaur Sareen

Student Convener

Contact- +918800721717

Mr. Pratham Sharma

Student Coordinator

Contact- +919582876415

Official Website-

vslls.vips.edu/advocates-legion/https://advocateslegion.wordpress.com

CATES LEGION

10. GENERAL RULES

- 10.1 The dress code for the competition as well as during other related ceremonies shall be professional business attire and strictly black and white.
- 10.2 Any compiled Research Material (Compendium) or other supplementary documents may be sent by mail in one pdf. Along with the memorial submission which will be submitted to the judges at their discretion.
- 10.3 Teams must not reveal their university or country of origin or names of the Participants anywhere in the Written Submission or in the course of the Oral arguments. Each team must be identified only by the unique Team Code once it has been allotted and all communications with the administrators or Judges thereafter shall be done through the Team Code only. Violation of anonymity or scouting at any point shall lead to immediate disqualification.
- 10.4 The Administrators reserve the right to amend, modify, change or repeal any of the Competition Rules at any point of time. The Administrators reserve all rights to audio and videotaping, or any other form of audio or visual reproduction, of any oral round or part thereof. The Administrators shall communicate any changes made in the Competition Rules to the teams.
- 10.5 The Administrator(s) reserve the right to take decisions on any matter not mentioned in the Competition Rules. Any such decision taken by the Administrators shall be final and binding.
- 10.6 No audio or videotaping of oral pleadings is permitted without the permission of the Administrators.
- 10.7 The Administration shall not be responsible for any loss due to slow or non-functional Internet Connection during the Competition. We request all the participants to arrange a sound Internet Connection.
- 10.8 No additional documentation or screen-sharing will be allowed and any information which has to be provided to the court should be submitted beforehand along with the Compendium and the Memorial.
- 10.9 If a team believes that violation of any of the Competition Rules has taken place at any stage of the competition, the teams within half an hour after the completion of the round wherein a violation has allegedly occurred shall register a complaint with the Faculty/Student Convener of the *Advocates' Legion* and under no circumstances the teams are allowed to approach the Judges for any complaints.